

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 06/18 was held on 21.11.2017 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

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1	Case No.:1/6/85-ALC3/2017	Party Name : COMPACT INDIA PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00087/AM18/	RLA File :05/23/040/00286/AM18/	Lic.No/Date:0510404420 31.10.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

2	Case No.:2/6/85-ALC3/2017	Party Name : ORIENT CRAFT LIMITED	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	Deferred
Decision: The committee noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the case.				

3	Case No.:3/6/85-ALC3/2017	Party Name : ALKAL0IDS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00089/AM18/	RLA File :02/24/040/00097/AM18/	Lic.No/Date:0210207880 12.10.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

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 Udyog Bhawan, New Delhi-110011

4	Case No.:4/6/85-ALC3/2017	Party Name : ALKAL0IDS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00090/AM18/	RLA File :02/24/040/00115/AM18/	Lic.No/Date:0210207922 30.10.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

5	Case No.:5/6/85-ALC3/2017	Party Name : VADILAL INDUSTRIES LIMITED	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00091/AM18/	RLA File :08/24/040/00195/AM18/	Lic.No/Date:0810141170 13.10.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

6	Case No.:6/6/85-ALC3/2017	Party Name: SULA VINEYARDS PVT. LTD.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00092/AM18/	RLA File :03/95/040/00501/AM18/	Lic.No/Date:0310815998 27.09.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

7	Case No.:7/6/85-ALC3/2017	Party Name : WIN-TEL PEN AND PRODUCTS	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00093/AM18/	RLA File :24/24/040/00012/AM18/	Lic.No/Date:2410042241 27.06.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.				

8	Case No.:23/3/85-ALC3/2017	Party Name: SWANI SPICE MILLS PVT. LTD.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00043/AM18/	RLA File :03/95/040/00294/AM18/	Lic.No/Date:0310814572 12.07.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

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9	Case No.:8/6/85-ALC3/2017	Party Name: MORDE FOODS PVT.LTD.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00094/AM18/	RLA File :03/95/040/00467/AM18/	Lic.No/Date:0310815762 14.09.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

10	Case No.:2/3/85-ALC3/2017	Party Name : KANCOR INGREDIENTS LIMITED	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00022/AM18/	RLA File :10/24/040/00051/AM17/	Lic.No/Date:1010059595 26.08.2016	Deferred
Decision: The committee considered the case as per agenda and decided to call record of consumption for relevant batch relating to export product from the firm.				

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Case No.:4/11/85-ALC3/2016	Party Name : TE CONNECTIVITY INDIA PVT LTD,	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
HQ File :01/85/050/00101/AM17/	RLA File :07/24/040/00376/AM16/	Lic.No/Date:0710109402 16.02.2016	Approved

Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/407/2017-TSW dated 23.10.2017, the Committee approved following adhoc norms:-

Export ITEM	Quantity	Sl. No.	Import item	Quantity
FIXING COMPLETE LOCKING SYSTEM (GOODRICH)	2568.2 Kgs	1.	PEEK LUVOCOM 1105 / CF / 30 / EM 2290581-1	1345.7 Kgs
		2.	CLS (GOODRICH) COMPRESSION SPRING - 412 076-00 2196381-1	Net to Net Basis
		3.	CLS (GOODRICH) TORSION SPRING - 412 075-00 2196384-1	Net to Net Basis
		4.	ULTRAMID A3X2G7 35 PERCENTAGE GF 2136406-1	165.6 Kgs

RA may take consequential action as per Policy / Procedures.



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Case No.:4/4/85- ALC3/2017	Party Name : OSTERN PRIVATE LTD.	Meet No/Date:6/85- ALC3/2017 21.11.2017	Status
HQ File :01/85/050/00047/AM18/	RLA File :02/24/040/00064/AM16/	Lic.No/Date:0210206089 25.08.2015	Approved

Decision:Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/382/2017-TSW dated 23.10.2017, the Committee approved following adhoc norms:-

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Export ITEM	Quantity (Numbers)	Sl. No.	Import item	Quantity
- Plastic Body Ball Point Pens Containing:- 1)Polypropylene- 337142.86 K.G,2)SAN co- polymer- 238095.24 K.G, 3)Poly Carbonate- 15238.10 K.G,4)Ball Pen Tips- 100000000.00 NOS,5)Ball Pen Ink-33600.00 K.G,6)Decorative Transfer Film- 30000000.00 NOS T/C:-Plastic Body Ball Point Pens	100000000.000	1.	Polypropylene T/C:- Polypropylene	354000.000Kg
		2.	SAN co- polymer T/C:-SAN co- polymer	250000.000Kg.
		3.	Poly Carbonate T/C:-Poly Carbonate	16000.000Kg
		4.	Ball Pen Tips T/C:-Ball Pen Tips	Net to Net
		5.	Ball Pen Ink T/C:-Ball Pen Ink	33600.000Kg
		6.	Decorative Transfer Film T/C:- Decorative Transfer Film	30000000.000Numbers

RA may take consequential action as per Policy / Procedures.

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Case No.: 20/5/85-ALC3/2017	Party Name : JEWEL CONSUMER CARE PVT LTD	Meet No/Date: 6/85-ALC3/2017 21.11.2017	Status
HQ File :01/85/050/00074/AM18/	RLA File :34/24/040/00033/AM18/	Lic.No/Date: 3410043168 05.05.2017	Approved

Decision:Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/422/2017-TSW dated 10.11.2017, the Committee approved following adhoc norms:-

Export ITEM	Quantity (Numbers)	Sl. No.	Import item	Quantity (Kgs) recommended
Toothbrushes Net content of Import Item Nos. 1 to 7 should not be less than 88000.000 Kgs., 40000.000 Kgs., 30000.000 Kgs., 12750.000 Kgs., 35000.000 Kgs, 300000.000 Mtr.& 60000.000 Kgs respectively in the resultant product.	10000000.000	1.	Polypropylene Granules	90640.000
		2.	Propylene Copolymer	41200.000
		3.	Thermoplastic Elastomer	30900.000
		4.	PBT Tapered Monofilament	13132.500
		5.	Nickel Silver Wire	3535.000
		6.	Stamping Foil	309000.000
		7.	Plastic Sheet / Film	61800.000 Kgs. or as per packing policy whichever is less.

RA may take consequential action as per Policy / Procedures.

Case No.: 9/4/85-ALC3/2017	Party Name : KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2017 21.11.2017	Status
HQ File :01/85/050/00052/AM18/	RLA File :10/24/040/00005/AM18/	Lic.No/Date: 1010059757 23.05.2017	Approved

Decision: The committee considered the agenda and decided to approve adhoc norms on net to net basis as applied by the authorization holder in their Advance Authorization.

RA may take consequential action as per Policy / Procedures.

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Case No.: 19/5/85-ALC3/2017	Party Name : STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date: 6/85-ALC3/2017 21.11.2017	Status
HQ File :01/85/050/00073/AM18/	RLA File :06/24/040/00025/AM18/	Lic.No/Date: 0610038697 25.09.2017	Approved

Decision:Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/57/2017-TSW dated 06.11.2017, the Committee approved following adhoc norms:-

Export ITEM	Quantity (Numbers)	Import Item	Quantity recommended
ARTISCTIS HANDICRAFTS TABLE LAMP BASE MADE WITH COMBINATION OF STONE WITH LIGHTING ACCESSORIES WITH LED BULB	100000.000	LED BULB	Net to Net

RA may take consequential action as per Policy / Procedures.

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Case No.: 27/5/85-ALC3/2017	Party Name: IWI STATIONERY PVT.LTD.	Meet No/Date: 6/85-ALC3/2017 21.11.2017	Status
HQ File :01/85/050/00081/AM18/	RLA File :03/94/040/00253/AM18/	Lic.No/Date: 031081428 9 28.06.2017	Approved

Decision:Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/420/2017-TSW dated 01.11.2017, the Committee approved following adhoc norms:-

Export ITEM	Quantity (Numbers)	Sl. No.	Import item	Quantity recommended
PLASTIC MECHANICAL PENCIL CONTAINING 2 LEAD (HB 0.7MM DIA X 100MM LENGH) PER PENCIL	12000000.000	1.	WB MECHANISM (FOR LEAD SIZE 0.7 MM /0.5MM)	12000000.000Numbers
		2.	ERASER (6.7 MM DIA X 12 MM LENGTH)	12000000.000Numbers (net to net)
		3.	PENCIL LEAD (HB 0.7 MM DIA X 100 MM LENGTH)	24000000.000 Numbers
		4.	SAN MOULDING POWDER	27392.400 K.G.
		5.	ABS MOULDING POWDER	14036.400 K.G.
		6.	POLYPROPYLENE GRANULES (MOULDING GRADE)	3250.800 K.G.

RA may take consequential action as per Policy / Procedures.

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17	Case No.: 6/3/85-ALC3/2017	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00026/AM18/	RLA File :03/95/040/00045/AM18/	Lic.No/Date:0310812990 02.05.2017	Approved
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(28)/2014-DGFT dated 12.10.2017, the Committee decided to approve ad-hoc norms for import of 165.10 gms of Soya Flour against the export of 1 kg of Plumpy Sup subject to the condition that the recipe of the; export product provided by the applicant is deemed accurate.				
RA may take consequential action as per Policy / Procedures.				

18	Case No.: 15/3/85-ALC3/2015	Party Name : SAMI SPICES AND HERBS PVT LTD	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00029/AM16/	RLA File :03/95/040/00849/AM15/	Lic.No/Date:0310794025 20.02.2015	Approved
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(24)/2014-DGFT dated 16.11.2016, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization without any wastage subject to condition that the firm will export Sterilized Cumin Black against import of cumin black only in other words Sterilized Cumin Black will be from the same variety and origin of Cumin Black which have been imported.				
RA may take consequential action as per Policy / Procedures.				

19	Case No.: 17/23/85-ALC3/2014	Party Name : SAMI SPICES AND HERBS PVT LTD	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00203/AM15/	RLA File :03/95/040/00724/AM15/	Lic.No/Date:0310793138 20.01.2015	Approved
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(24)/2014-DGFT dated 06.04.2015, Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization with 2% wastage subject to condition that the firm will export coriander power from the imported coriander splits only in other words coriander power will be from the same variety and origin of coriander splits which have been imported.				
RA may take consequential action as per Policy / Procedures.				

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20	Case No.:5/12/85-ALC3/2014	Party Name : SAMI SPICES AND HERBS PVT LTD	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00094/AM15/	RLA File :03/95/040/00343/AM15/	Lic.No/Date:0310787560 04.08.2014	Approved
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(24)/2014-DGFT dated 17.02.2015, the Committee approved adhoc norms with 2% wastage subject to condition that the firm will export coriander powder/splits from the imported coriander seeds only in other words coriander powder will be from the same variety and origin of coriander which have been imported.				
RA may take consequential action as per Policy / Procedures.				

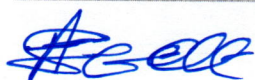
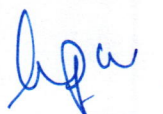
21	Case No.:8/2/85-ALC3/2017	Party Name: JABS INTERNATIONAL PVT.LTD.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File :01/85/050/00018/AM18/	RLA File :03/94/040/01029/AM17/	Lic.No/Date:0310811385 22.02.2017	Approved
Decision: Based on the technical comments of Ministry of Food Processing Industries vide their O.M. No. 4(39)/2015-DGFT dated 13.11.2017, the Committee decided to approve ad-hoc norms for import of 1 Kg. Raw Coriander Seeds against export of 1 Kg Sterlized Coriander Seeds.				
RA may take consequential action as per Policy / Procedures.				

22	204	Party Name :Western India Cashew Co. Pt. Ltd.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File : 01/85/171/36/AM16/DES. VI	RLA File : 05/24/040/00137/AM-16 VI	RLA Ecom Ref No. 32/00/013/08700/0437/7246	Approved
Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roast & Salted Cashews against import of Cashew Kernels Wholes				
Decision: - Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(2)/2015-DGFT dated 08.11.2017, Committee decided to approve ad-hoc norms for import of 99.815 gms of "Cashew Kernels Wholes" against export of 100 gms of "Roasted and Salted Cashew.				
RA may take consequential action as per Policy / Procedures.				

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23	205	Party Name :Western India Cashew Co. Pt. Ltd.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File : 01/85/171/37/AM16/DES.VI	RLA File No. 05/24/040/00072/AM-16	RLA Ecom Ref No. 32/00/013/08700/0433/0476	Approved
Fixation of ad-hoc norms in terms of para 4.06 of HBP, 2015-20 for export of Roast & Salted Cashews kernels broken against import of Cashew Kernels Broke				
Decision Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(2)/2015-DGFT dated 08.11.2017, Committee decided to approve ad-hoc norms for import of 99.815 gms of "Cashew Kernels Broken" against export of 100 gms of "Roasted and Salted Cashew kernels Broken".				
RA may take consequential action as per Policy / Procedures.				

24	206	Party Name :Rajdhani Crafts Industries Pvt. Ltd.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status																														
	HQ File : 01/85/050/00065/AM15/DES.VI	RLA File : 13/24/040/00001/AM-15	Advance Authorization No. 1310046667 dated 08.04.2014	Approved																														
Fixation of ad-hoc norms for export of "Wooden Furniture items"																																		
Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/238/2014-TSW dated 27.10.2017, the Committee approved following adhoc norms:-																																		
<table border="1"> <thead> <tr> <th>Export ITEM</th><th>Quantity (Cubic Meters)</th><th>Sl. No.</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Wooden Furniture Items</td><td>833.000</td><td>1.</td><td>OAK SAWN TIMBER</td><td>1000.000 Cubic meter</td></tr> <tr> <td></td><td></td><td>2.</td><td>TABLE GLIDER (SET)-TA47 100C</td><td>Net to net</td></tr> <tr> <td></td><td></td><td>3.</td><td>HESSE HYDRO SPECIAL STAIN (CHEMICAL)</td><td>100.000 Litre</td></tr> <tr> <td></td><td></td><td>4.</td><td>HESSE HARD WAX OIL (CHEMICAL)</td><td>200.000 Litre</td></tr> <tr> <td></td><td></td><td>5.</td><td>HESSE HARD WAX OIL(CHEMICAL)</td><td>200.000 Litre</td></tr> </tbody> </table>					Export ITEM	Quantity (Cubic Meters)	Sl. No.	Import item	Quantity	Wooden Furniture Items	833.000	1.	OAK SAWN TIMBER	1000.000 Cubic meter			2.	TABLE GLIDER (SET)-TA47 100C	Net to net			3.	HESSE HYDRO SPECIAL STAIN (CHEMICAL)	100.000 Litre			4.	HESSE HARD WAX OIL (CHEMICAL)	200.000 Litre			5.	HESSE HARD WAX OIL(CHEMICAL)	200.000 Litre
Export ITEM	Quantity (Cubic Meters)	Sl. No.	Import item	Quantity																														
Wooden Furniture Items	833.000	1.	OAK SAWN TIMBER	1000.000 Cubic meter																														
		2.	TABLE GLIDER (SET)-TA47 100C	Net to net																														
		3.	HESSE HYDRO SPECIAL STAIN (CHEMICAL)	100.000 Litre																														
		4.	HESSE HARD WAX OIL (CHEMICAL)	200.000 Litre																														
		5.	HESSE HARD WAX OIL(CHEMICAL)	200.000 Litre																														

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		6.	HYDRO STAIN W70050-6 (CHEMICAL)	300.000 Litre
		7.	WAX OIL 3040 (CHEMICAL)	300.000 Litre
		8.	WAX OIL 3040 (CHEMICAL)	160.000 Litre
		9.	HYDRO STAIN P90094-1	500.000 Litre
		10.	WAX OIL 4310 (CHEMICAL)	1000.000 Litre
		11.	WAX OIL 4310 (CHEMICAL)	1000.000 Litre
		12.	HYDRO STAIN MBW979- 1(CHEMICAL)	1000.000 Litre
		13.	WAX OIL 14315 (CHEMICAL)	700.000 Litre
		14.	WAX OIL 1000 (CHEMICAL)	700.000 Litre
		15.	HYDRO STAIN W9005-5S (CHEMICAL)	25.000 Litre
		16.	WAX OIL 3000-30 (CHEMICAL)	90.000 Litre

RA may take consequential action as per Policy / Procedures.

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207	Party Name :Rajdhani Crafts Industries Pvt. Ltd.	Meet No/Date:6/85- ALC3/2017 21.11.2017	Status	
HQ File : 01/85/050/00201/AM15/DE S.VI	RLA File : 13/24/040/00047/AM-15 S.VI	Advance Authorization No. 1310047765 dated 22.01.2015	Approved	
Fixation of ad-hoc norms for export of "Wooden Furniture items"				
Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/238/2014-TSW dated 27.10.2017, the Committee approved following adhoc norms:-				
Export ITEM	Quantity (Cubic Meters)	Sl. No.	Import item	Quantity
Wooden Furniture Items	833.000	1.	OAK SAWN TIMBER	1000.000 Cubic meter

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		2.	TABLE GLIDER (SET)-TA47 100C	600.000 Set
		3.	HESSE HYDRO SPECIAL STAIN (CHEMICAL)	100.000 Litre
		4.	HESSE HARD WAX OIL (CHEMICAL)	200.000 Litre
		5.	HESSE HARD WAX OIL(CHEMICAL)	200.000 Litre
		6.	HYDRO STAIN W70050-6 (CHEMICAL)	300.000 Litre
		7.	WAX OIL 3040 (CHEMICAL)	300.000 Litre
		8.	WAX OIL 3040 (CHEMICAL)	160.000 Litre
		9.	HYDRO STAIN P90094-1	500.000 Litre
		10.	WAX OIL 4310 (CHEMICAL)	1000.000 Litre
		11.	WAX OIL4310 (CHEMICAL)	1000.000 Litre
		12.	HYDRO STAIN MBW979- 1(CHEMICAL)	1000.000 Litre
		13.	WAX OIL 14315 (CHEMICAL)	700.000 Litre
		14.	WAX OIL 1000 (CHEMICAL)	700.000 Litre
		15.	HYDRO STAIN W9005-5S (CHEMICAL)	25.000 Litre
		16.	WAX OIL 3000- 30 (CHEMICAL)	90.000 Litre

RA may take consequential action as per Policy / Procedures.

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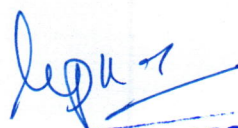
26	208	Party Name :Drytech Processes (i) Pvt. Ltd.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File : 01/85/50/0020/AM15/DE S.VI	RLA File : 03/94/040/00659/AM14	Advance Authorization No. 0310772062 dated 26.02.2014	Rejected
Request of M/s Drytech Processes (I) Pvt. Ltd. Mumbai for re-ratification of the ad-hoc input output norms in respect of advance authorization No.0310772062 dated 26.02.2014.				
Decision: The committee considered the request of the firm and after considering the comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(18)/2014-DGFT dated 13.11.2017, the Committee decided to maintain its earlier decision taken in its meeting No.5 held on 09.07.2015 relating to fixation of adhoc norms. RA may take consequential action as per Policy / Procedures.				

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209	Party Name : Jindal Drugs Pvt. Ltd.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status				
HQ File : 01/85/50/0070/AM13/DES.VI			Approved				
Review of ad-hoc input output norms fixed in respect of export product “Cocoa Butter” against import of “Cocoa Beans- – Dried & Fermented”							
Decision: Basedon the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(4)/2015-DGFT dated 16.10.2017, the Committee decided to revise norms in respect of the following authorizations of the firm purely on ad-hoc basis :							
S. N.	Authorization No.	Dated	RLA File No.	Export Item	Qty.	Import Item	Qty.
1.	0310693053	01.05.2012	03/94/040/00043/AM13	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
2.	0310706282	24.08.2012	03/94/040/00366/AM13	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
3.	0310715357	21.11.2012	03/94/040/00705/AM13	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
4.	0310724786	19.02.2013	03/94/040/00994/AM13	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
5.	0310728262	15.03.2013	03/94/040/01051/AM13	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
6.	0310729172	22.03.2013	03/94/040/01081/AM13	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
RA may take consequential action as per Policy / Procedures							

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28	210	Party Name :Karamhans Foods Pvt. Ltd.	Meet No/Date:6/85-ALC3/2017 21.11.2017	Status
	HQ File : 01/85/50/00002/AM17/D ES.VI	RLA File No. 18/24/040/00003/AM17	Ecom F. No. 18/95/000/08400/0485/5291	Deferred
Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Shelled Walnuts Edible Kernels JuglansRegia" against import of "Walnut In Shell JuglanRegia Species "				
Decision: The Committee heard Sh. Sujiv Jain, Managing Director, Karamhans Foods Pvt. Ltd during PH and decided to wait for report from Technical Authority. It was also decided to ask Technical Authority to expedite the matter.				

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